

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

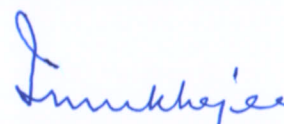
FOR THE ATTENTION OF CREDITORS OF GUFIC BIOSCIENCE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Gufic Bioscience Limited</b>
2.	Date of incorporation of corporate debtor	23.07.1984
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24100MH1984PLC033519
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address : Shop #37, First Floor, Kamala Bhavan II, Swami Nityanand Road, Andheri East, Mumbai-400069, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	Friday, November 01, 2019, (Hon'ble NCLT order dated October 22, 2019, uploaded on October 25, 2019 and came to the knowledge of the IRP on November 01, 2019)
7.	Estimated date of closure of insolvency resolution process	Wednesday, April 29, 2020; 180 <sup>th</sup> day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Indrajit Mukherjee <b>Reg. No.:</b> IBBI/IPA-001/IP-P01533/2018-19/12450
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Regd. Address:</b> 705 A wing Deep CHS D N Nagar Andheri (W), Mumbai, Maharashtra PIN 400053 <b>Email Id:</b> indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Process Specific Address:</b> Sumedha Management Solutions Private Limited, C-703, Marathon Innova, Off Ganpatrao Kadam Marg, Opp. Peninsula Corporate Park, Lower Parel (West), Mumbai-400013 <b>Process Specific Email Id:</b> indrajit_mukherjee@sumedhamanagement.com
11.	Last date for submission of claims	Friday, November 15, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a. Relevant Forms and  b. Details of authorized representatives are available at:	a. <b>Web link:</b> <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> <b>Physical Address:</b> Sumedha Management Solutions Private Limited, C-703, Marathon Innova, Off Ganpatrao Kadam Marg, Opp. Peninsula Corporate Park, Lower Parel (West), Mumbai-400013 b. Not applicable.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of **Gufic Bioscience Limited** vide order no. CP (IB) 1497/MB/C-IV/2019 dated Friday, October 22, 2019, and Order dated. CP (IB) -1497 /MB-IV/2019 date of receipt of order by Interim Resolution Professional is Friday, November 01, 2019.

The creditors of **Gufic Bioscience Limited**, are hereby called upon to submit their claims with proof on or before Friday, November 15, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



Indrajit Mukherjee

Reg.No.-IBBI/IPA-001/IP-P01533/2018-19/12450

Date: November 04 2019

Place: Mumbai

